

THE ASSUMPTION OF MANAGEMENT OF ESTATES PROCLAMATIONS (REPEAL) ACT, 1963

(Act 38 of 1963)

CONTENTS

Preamble.

Sections

1. Short title and commencement.
  2. Repeal.
  3. Actions against Government, etc.
  4. Validation of surrenders made before the Act.
- The Schedule.

ACT 38 OF 1963 \*

THE ASSUMPTION OF MANAGEMENT OF ESTATES PROCLAMATIONS (REPEAL) ACT, 1963

*An Act to repeal the Proclamations assuming the management of certain estates in Cochin.*

*Preamble.*—WHEREAS it is expedient to repeal the Proclamations assuming the management of certain estates in the former State of Cochin;

BE it enacted in the Fourteenth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Assumption of Management of Estates Proclamations (Repeal) Act, 1963.

(2) It shall come into force at once.

2. *Repeal.*—The Proclamations mentioned in the Schedule are hereby repealed.

3. *Actions against Government, etc.*—No action shall lie against the Government or against any person or persons appointed for managing the affairs of the estates mentioned in the Proclamations repealed by section 2, for any act *bonafide* done or ordered to be done during the period of such management under or in pursuance of the provisions contained in the said Proclamations and the rules framed thereunder.

\*Received the assent of the Governor on the 19th day of November, 1963 and published in the Gazette Extraordinary dated 19th November, 1963.

4. *Validation of surrenders made before the Act*—The surrender of the estates mentioned in the Proclamations repealed by section 2, to the members thereof, on the execution and registration of receipts in favour of the Governor of Kerala or the Cochin Devaswom Board, made before the commencement of this Act, shall, for all purposes, be deemed to be, and to have always been, validly made, and accordingly, no suit or other proceedings questioning the validity of such surrenders shall be maintained in any court.

#### THE SCHEDULE

1. Proclamation I of 1114 (Cochin) dated the 2nd September, 1938, assuming the management of the Chazhur Thekkepat Kovilagam, Vellarappilli Vadakke Kovilagam and the Elankunnapuzha Nadakkal Kovilagam.

2. The Pandal Erinjana Valli Illom Proclamation III of 1118 (Cochin) dated the 11th day of September, 1942

3. The Patinjattiyedath Mana (Assumption of management) Proclamation IV of 1119 (Cochin) dated the 24th day of November, 1943.

4. Proclamation assuming management of certain properties belonging to Eledath Thaikkat Illom, XII of 1120 (Cochin) dated the 29th day of January, 1945.

---